

**DELHI MOTOR VEHICLES (SIXTH AMENDMENT)  
RULES**

परिवहन तथा नौवहन में त्रासयमें उप-मंत्री  
(श्री भक्त दर्शन) : अध्यक्ष महोदय, मैं निम्न-  
लिखित पत्र पुनः सभा-पटल पर रखता हूँ :

मोटर गाड़ी अधिनियम, 1939 को धारा  
133 की उपधारा (3) के अन्तर्गत  
दिल्ली मोटर गाड़ी (छठा संशोधन)  
नियम, 1967 की एक प्रति, जो दिनांक  
7 मार्च, 1962 के दिल्ली राजपत्र में  
अधिसूचना संख्या एफ० 19(18) /  
64-67/ टी० पो० टी० में प्रकाशित  
हुए थे।

[Placed in Library. See No. LT-1285/68].

**COTTON TEXTILES (CONTROL) SECOND  
AMENDMENT ORDER**

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
MOHD. SHAFI QURESHI): I beg to  
lay on the Table a copy of the Cotton Textiles  
(Control) Second Amendment Order, 1968,  
published in Notification No. S.O. 2463 in  
Gazette of India dated the 13th July, 1968,  
under sub-section (6) of section 3 of the  
Essential Commodities Act, 1955. [Placed in  
Library, See No. LT-1742/68].

**MESSAGES FROM RAJYA SABHA**

SECRETARY: Sir, I have to report the  
following messages received from the  
Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions  
of rule 127 of the Rules of Proce-  
dure and Conduct of Business in  
the Rajya Sabha, I am directed to  
inform the Lok Sabha that the  
Rajya Sabha, at its sitting held on  
the 12th August, 1968, agreed  
without any amendment to the Inter  
State Water Disputes (Amend-  
ment) Bill, 1968, which was passed  
by the Lok Sabha at its sitting held  
on the 1st August, 1968."
- (ii) "I am directed to inform the Lok  
Sabha that the Rajya Sabha at its  
sitting held on Tuesday, the 13th  
August, 1968, adopted the follow-  
ing motion in regard to the Joint  
Committee of the Houses on the

Government (Liability in Tort)  
Bill, 1967:—

"That this House concurs in the  
recommendation of the Lok Sabha  
that the Rajya Sabha do appoint  
a member of the Rajya Sabha to  
the Joint Committee of the Houses  
on the Bill to define and amend the  
law with respect to the liability  
of the Government in tort and to  
provide for certain matters con-  
nected therewith, in the vacancy  
caused by the resignation of Sardar  
Raghubir Singh Panj hazari and  
resolves that Shri Chakrapani  
Shukla, Member of the Rajya  
Sabha, be appointed to the said  
Joint Committee."

**PRESIDENT'S ASSENT TO BILL**

SECRETARY: Sir, I also lay on the  
Table the Press and Registration of Books  
(Amendment) Bill, 1968 passed by the  
Houses of Parliament during the current  
session and assented to by the President  
since a report was last made to the House  
on the 9th August, 1968.

12.36 Hrs.

**BUSINESS OF THE HOUSE**

THE MINISTER OF PARLIA-  
MENTARY AFFAIRS AND COMMUNI-  
CATIONS (Dr. RAM SUBHAG SINGH):  
Sir, Government Business in this House  
during the week commencing 19th August,  
1968, will consist of:

1. Consideration of any part-discussed  
item carried over from today's order  
paper.
2. Discussion and voting on the Sup-  
plementary Demands for Grants  
(Railways) for 1968-69 and Demands  
for Excess Grants (Railways) for  
1965-66.
3. Consideration and passing of the  
Gold (Control) Bill, 1968, as reported  
by Joint Committee.
4. General Discussion on the Bihar  
Budget for 1968-69 and discussion and  
voting of the Demands for Grants  
relating thereto.